

19.37 hrs.

ASSAM APPROPRIATION (VOTE ON ACCOUNT) BILL* 1982

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year, 1982-83.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year, 1982-83."

The motion was adopted.

SHRI PRANAB MUKHERJEE: Sir, I introduce† the Bill.

I beg to move†:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year, 1982-83, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam for the services of a part of the financial year, 1982-83, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Scheduled were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.40 hrs.

ASSAM APPROPRIATION BILL,* 1982

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82."

The motion was adopted.

* Published in Gazette of India, Part II, section 2, dated 27-3-82

† Introduced/moved with the recommendation of the President.

SHRI PRANAB MUKHERJEE: Sir, I introduce† the Bill.

I beg to move†:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82, be taken into consideration.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1981-82, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up clause-by-clause consideration of the Bill.

The question is:

“That Clauses 2 and 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were- added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.

The motion was adopted.

MR. DEPUTY-SPEAKER: The House stands adjourned to reassemble at 11.00 a.m. on Monday, the 29th instant.

19.41 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 29, 1982/Chaitra 8, 1904 (Saka)